

Central Administrative Tribunal  
Principal Bench: New Delhi

1. MA-3478/94  
OA-183/93

New Delhi this the 17th Day of November, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)  
Sh. C.J. Roy, Member (J)

1. Surat Singh  
2. Babu Lal  
3. Nathwali  
4. Har Shai  
5. Ganshyam Sharma

...Applicants

(By Advocate Sh. B.N. Bhargava, proxy counsel for  
Shri V.P. Sharma, Counsel)

Versus

1. Union of India through the  
General Manager,  
Western Railway, Churchgate,  
Bombay.  
2. The Divisional Railway Manager,  
Western Railway, Jaipur.  
3. The Bridge Inspector (F),  
Western Railway, Jaipur.  
4. The Assistant Engineer,  
Western Railway, Alwar. (Raj.)  
5. The Assistant Engineer,  
Western Railway, Bandikui (Raj.)

...Respondents

(By Advocate Shri Romesh Gautam)

2. MA-3480/94  
OA-2486/92

1. Ramavtar  
2. Ram Ashis Parshad

...Applicants

(By Advocate Sh. B.N. Bhargava, proxy counsel for  
Shri V.P. Sharma, Counsel)

Versus

1. Union of India through the  
General Manager,  
Western Railway, Churchgate,  
Bombay.  
2. The Divisional Railway Manager,  
Western Railway, Jaipur.  
4. The Assistant Engineer,  
Northern Railway, Delhi Mains.  
Railway Station Delhi Jn.

...Respondents

(By Advocate Sh. Romesh Gautam)

3. MA-3481/94  
OA-942/92

Meva Lal s/o Sh. Ram Shai ...Applicant

(By Advocate Sh. B.N. Bhargava, proxy counsel for  
Shri V.P. Sharma, Counsel)

Versus

1. Union of India through the  
General Manager,  
Western Railway, Churchgate,  
Bombay.
2. The Divisional Railway Manager,  
Western Railway, Kota Division, Kota.
3. The Secretary, Ministry of Railways,  
Railway Board, Rail Bhawan,  
New Delhi.
4. The Chief Signal Inspector,  
Western Railway, Kota.

...Respondents

(By Advocate Ms. Sunita Rao)

4. MA-3482/94  
OA-817/92

Lal Bhadur Sharma s/o Sh. Suwa Lal ...Applicant

(By Advocate Sh. B.N. Bhargava, proxy counsel for  
Shri V.P. Sharma, Counsel)

Versus

1. Union of India through the  
General Manager,  
Western Railway, Churchgate,  
Bombay.
2. The Divisional Railway Manager,  
Western Railway, Jaipur.
3. The Secretary, Ministry of Railways,  
Railway Board, Rail Bhawan,  
New Delhi.

...Respondents

(By Advocate Sh. Shyam Moorjani)

5. MA-3484/94  
OA-2469/92

1. Mohar Pal Meena
2. Bhagwan Shai
3. Ram Swarup Yadav
4. Hari Singh
5. Babu Lal Sharma
6. Chiranji Lal

...Applicants

(By Advocate Sh. B.N. Bhargava, proxy counsel for  
Shri V.P. Sharma, Counsel)

Versus

1. Union of India through the General Manager, Western Railway, Churchgate, Bombay.
2. The Divisional Railway Manager, Western Railway, Jaipur.
3. The Loco Foreman, Loco Shed, Jaipur (Western Railway)
4. The Loco Foreman, Loco Shed, Western Railway, Bandikui (Raj.)
5. The Secretary, Ministry of Railways (Railway Board), Rail Bhawan, New Delhi. .... Respondents

(By Advocate Sh. Romesh Gautam)

ORDER(ORAL)

Hon'ble Mr. N.V. Krishnan:-

We have heard the parties. MAs have been filed by the applicants stating that these OAs can be disposed of on the basis of the judgement rendered in OA-2441/91 - Net Ram & Others vs. Union of India & Others decided on 26.5.94. The learned counsel for the respondents have no objection to the dispose of these cases in the above manner.

2. The grievance of the applicants is that though they were casual labourers under the Railways, they were disengaged after some time. They have, therefore, prayed for regularisation and interim direction that they should be engaged in preference to their juniors and outsiders. A similar prayer had been made by the Net Ram and others, which had been disposed of by suitable directions in the Net Ram's case (supra).

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3. Following that judgement all these OAs are being disposed of by this common order. The respondents are directed to include the names of the applicants in the Live Casual Labour Register, if they are eligible for such inclusion, in terms of the circular No.220E/190-XIX-A/RIV, dated 28.8.87 issued by the General Manager, Northern Railway, as mentioned in the judgement in Net Ram's case an, the respondents are further directed to give engagement to the applicants as casual labourers, if and when the need for such engagement arises, in accordance with the seniority of the applicants in the aforesaid register.

4. In order to enable the respondents to take such action, the applicants are directed to send representations to the competent authority, giving full particulars of their cases and their service, along with proofs, in respect of their claims that they are entitled to have their names included in the aforesaid register, within one month from the date of receipt of this order. In case such representations are received, the respondents are directed to dispose them of in accordance with law, within a period of three months under intimation to the concerned applicants.

5. The OAs are disposed of, as above. No costs.

6. MAs stand disposed of accordingly.

7. The respondents counsel are entitled to fee separately in each case.

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8. The original order shall be placed  
OA-183/93 and a copy thereof shall be placed in each of the  
other cases.

*Mr Roy*  
(C.J. Roy)  
Member(J)

'Sanju'

*NV Krishnan*  
17/11/14  
(N.V. Krishnan)  
Vice-Chairman(A)